



2026:AHC:34132

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**WRIT - C No. - 2031 of 2026**

Kanhaiya

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 7 Others

.....Respondent(s)

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|---------------------------|---|----------------------------------|
| Counsel for Petitioner(s) | : | Ram Bahadur Singh, Santosh Kumar |
| Counsel for Respondent(s) | : | C.S.C., Rameshwar Prasad Shukla  |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. The petitioner has preferred present writ petition inter-alia challenging the order dated 16.10.2025 passed by respondent no.2-Commissioner, Azamgarh Division, Azamgarh. By the aforesaid order the matter was remanded back by the respondent no.2-Commissioner, Azamgarh Division, Azamgarh before the respondent no.3-Chief Revenue Officer, Azamgarh.
2. After some arguments counsel for the petitioner confined his prayer to direct the respondent no.3 before whom matter is pending to decide the same expeditiously.
3. In view of the same, present writ petition is disposed of directing the respondent no.3 to decide the matter afresh pursuant to the order passed by the respondent no.2 expeditiously and preferably within four months from the date of receipt of certified copy of this order.

**(Prakash Padia,J.)**

**February 13, 2026**

Pramod Tripathi